



2026:AHC:38945

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 749 of 2026

Savitri Devi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Utkarsh Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Utkarsh Singh, learned counsel for the petitioner and Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel State-respondents and Sri Azad Rai, learned counsel for the Gaon Sabha.

2. The instant petition has been filed for the following relief:

"i. Issue a writ, order or direction in the nature of mandamus to directing the Respondent No. 2/ Board of Revenue at Prayagraj to decide the Case No. REV/1260 of 2020 (Computerized Case No. AL20200257001260) [Durga Devi and Others Vs. Savitri Devi and Others] under Section 333 of the U.P.Z.A. & L.R. Act, 1950 within stipulated period of time as prescribed by this Hon'ble Court."

3. Learned counsel for the petitioner submitted that the revision filed by the private respondents arising out of proceedings under Section 198(4) of the U.P.Z.A. & L.R. Act, 1950 is pending before the respondent no.2-Board of Revenue, Prayagraj since 2020. He further submitted that the petitioner is opposite party in the aforementioned revision. He placed the order sheet in the pending proceedings, which is annexed as Annexure 5 to the instant petition, in order to demonstrate that the matter is not proceedings expeditiously.

4. Considering the facts and circumstances of the case, the instant petition is finally disposed of directing the respondent no.2/ Board of Revenue, U.P. at Allahabad/ Prayagraj to decide the aforementioned revision after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order before him.

(Chandra Kumar Rai,J.)

February 20, 2026

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